भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA
www.rbi.org.in

RBI/2009-10/429

DBOD. AML.BC. No. 95 /14.01.001/2009-10 April 23, 2010

The Chairmen and Chief Executive Officers

**(All Scheduled Commercial Banks excluding RRBs)
/ All India Financial Institutions/ Local Area Banks**

Dear Sir,

Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Amendment Rules, 2010 - Obligation of banks/All India Financial institutions

Government of India vide its Notification No. 7/2010-E.S.F.No.6/8/2009-E.S dated February 12, 2010 has amended the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Rules, 2005. A copy of the Notification is enclosed for ready reference.

2. The salient features of the amendment *inter alia* require banks and All India Financial Institutions:

- to maintain the records of all transactions including the records of transactions detailed in rule 3 sub-rule (1).

बैंकिंग परिचालन और विकास विभाग, केन्द्रीय कार्यालय, सेन्टर 1, कफ परेड, कोलाबा, मुंबई 400005
Department of Banking Operations and Development, Central Office, Centre 1, Cuffe Parade, Colaba, Mumbai,400005
टेलिफोन /Tel No:022-22189131 फैक्स/Fax No:022-22185792 Email ID:cgmicdbodco@rbi.org.in
हिंदी आसान है, इसका प्रयोग बढ़ाइए

- the records referred to in rule 3 should contain all necessary information specified by the Regulator to permit reconstruction of individual transactions including the information detailed in rule 4.

3. Further, in rule 9 in sub-rule (1A) an explanation of 'beneficial owner' has been inserted in terms of which " ' Beneficial Owner' shall mean the natural person who ultimately owns or controls a client and or the person on whose behalf a transaction is being conducted, and includes a person who exercise ultimate effective control over a juridical person".

4. **Banks/ financial institutions are advised to strictly follow the amended provisions of PMLA Rules and ensure meticulous compliance to these Rules.**

Yours faithfully,

(Vinay Baijal)
Chief General Manager

Encl: As above

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99

सत्यमेव जयते

भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 67] नई दिल्ली, शुक्रवार, फरवरी 12, 2010/माघ 23, 1931

No. 67] NEW DELHI, FRIDAY, FEBRUARY 12, 2010/MAGHA 23, 1931

वित्त मंत्रालय

(राजस्व विभाग)

अधिसूचना

नई दिल्ली, 12 फरवरी, 2010

सा.का.नि. 76(अ).—केन्द्रीय सरकार, धन शोधन निवारण अधिनियम, 2002 (2003 का 15) की धारा 73 की उप-धारा (2) के खण्ड (ज), खण्ड (झ), खण्ड (ञ) और खण्ड (ट) के साथ पठित उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारतीय रिजर्व बैंक के परामर्श से, धन शोधन निवारण (बैंककारी कम्पनियों, वित्तीय संस्थानों के ग्राहकों और मध्यवर्तियों के संव्यवहारों की प्रकृति और मूल्यों के अभिलेखों का अनुरक्षण, अनुरक्षण की प्रक्रिया और रीति तथा सूचना प्रस्तुत करने का समय और उनके ग्राहकों की पहचान के अभिलेखों का सत्यापन और अनुरक्षण) नियम, 2005 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :—

1. (1) इन नियमों का संक्षिप्त नाम धन शोधन निवारण (बैंककारी कम्पनियों, वित्तीय संस्थानों के ग्राहकों और मध्यवर्तियों के संव्यवहारों की प्रकृति और मूल्यों के अभिलेखों का अनुरक्षण, अनुरक्षण की प्रक्रिया और रीति तथा सूचना प्रस्तुत करने का समय और उनके ग्राहकों की पहचान के अभिलेखों का सत्यापन और अनुरक्षण) संशोधन नियम, 2010 है ।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे ।

2. धन शोधन निवारण (बैंककारी कम्पनियों, वित्तीय संस्थानों के ग्राहकों और मध्यवर्तियों के संव्यवहारों की प्रकृति और मूल्यों के अभिलेखों का अनुरक्षण, अनुरक्षण की प्रक्रिया और रीति तथा सूचना प्रस्तुत करने का समय और उनके ग्राहकों की पहचान के अभिलेखों का सत्यापन और अनुरक्षण) नियम, 2005 में,—

(क) नियम 3 के उप-नियम (1) में, "अभिलेख रखेंगे" शब्दों के स्थान पर, "सभी संव्यवहारों जिसके अंतर्गत अभिलेख भी हैं का अभिलेख रखेंगे" शब्द रखे जाएंगे ;

(ख) नियम 4 में "सूचना अंतर्विष्ट होगी" शब्दों के स्थान पर, "जिसके अंतर्गत व्यष्टिक संव्यवहार के पुनर्गठन को विनियामक द्वारा अनुज्ञात विनिर्दिष्ट सभी आवश्यक सूचना भी है अंतर्विष्ट होगी" शब्द रखे जाएंगे;

(ग) नियम 5 के उप-नियम (1) में "हार्ड और साफ्ट कापियों में" शब्दों का लोप किया जाएगा;

(घ) नियम 7 में,—

(i) उप-नियम (2) में, "नियम 3 में निर्दिष्ट" शब्दों के स्थान पर, "नियम 3 के उप-नियम (1) के खंड (क), (ख), (खक), (ग) और (घ) में निर्दिष्ट" शब्द रखे जाएंगे;

(ii) उप-नियम (3) में, "नियम 3 में निर्दिष्ट" शब्दों के स्थान पर, "नियम 3 के उप-नियम (1) के खंड (क), (ख), (खक), (ग) और (घ) में निर्दिष्ट" शब्द रखे जाएंगे;

(iii) उप-नियम (4) में, "नियम 3 में निर्दिष्ट" शब्दों का लोप किया जाएगा;

(ङ) नियम 9 के उप-नियम (1क) के पश्चात् निम्नलिखित स्पष्टीकरण अंत:स्थापित किया जाएगा, अर्थात् :—

"**स्पष्टीकरण**— इस उप-नियम के प्रयोजनों के लिए "हिताधिकारी स्वामी" से ऐसा प्राकृतिक व्यक्ति अभिप्रेत है जो किसी ग्राहक और/या व्यक्ति के अंतिम स्वामित्व या नियंत्रण में है जिसके निमित्त किसी संव्यवहार को संचालित करता है और जिसके अंतर्गत ऐसा व्यक्ति जो किसी न्यायिक व्यक्ति पर अंतिम रूप से प्रभावी नियंत्रण रखता है।"

[अधिसूचना सं. 7/2010-ई.एस./फा. सं. 6/8/2009]

एस. आर. मीणा, अवर सचिव

टिप्पण : मूल नियम सं. सा.का.नि. 444(अ), तारीख 1 जुलाई, 2005 को प्रकाशित किए गए थे और तत्पश्चात् संशोधन सं. सा.का.नि. 717(अ) तारीख 13 दिसम्बर, 2005 और सं. सा.का.नि. 389(अ) तारीख 24 मई, 2007 तथा सं. सा.का.नि. 816(अ) तारीख 12 नवम्बर, 2009 द्वारा किए गए ।

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 12th February, 2010

G.S.R. 76(E).—In exercise of the powers conferred by sub-section (1) read with clause (h), clause (i), clause (j) and clause (k) of sub-section (2) of Section 73 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government, in consultation with the Reserve Bank of India, hereby makes the following rules further to amend the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Rules, 2005, namely :—

1. (1) These rules may be called the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Amendment Rules, 2010.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Rules, 2005,—

(a) in rule 3, in sub-rule (1), for the words "shall maintain a record of" the words "shall maintain the record of all transactions including the record of" shall be substituted;

(b) in rule 4, for the words "shall contain" the words "shall contain all necessary information specified by the Regulator to permit reconstruction of individual transaction, including" shall be substituted;

(c) in rule 5, in sub-rule (1), the words "in hard and soft copies" shall be omitted;

(d) in rule 7,—

(i) in sub-rule (2) for the words "referred to in rule 3" the words "referred to in clauses (A), (B), (BA), (C) and (D) of sub-rule (1) of rule 3" shall be substituted;

(ii) in sub-rule (3) for the words "referred to in rule 3" the words "referred to in clauses (A), (B), (BA), (C) and (D) of sub-rule (1) of rule 3" shall be substituted;

(iii) in sub-rule (4) the words "referred to in rule 3" shall be omitted.

(e) in rule 9 in sub-rule (1A), the following Explanation shall be inserted, namely :—

"**Explanation.**—For the purposes of this sub-rule "beneficial owner" shall mean the natural person who ultimately owns or controls a client and or the person on whose behalf a transaction is being conducted, and includes a person who exercise ultimate effective control over a juridical person."

[Notification No. 7/2010-E.S. F. No. 6/8/2009-E.S.]

S. R. MEENA, Under Secy.

Note :—The principal rules were published *vide* No. G.S.R. 444(E), dated 1st July, 2005 and subsequently amended *vide* No. G.S.R. 717(E), dated 13th December, 2005 and No. G.S.R. 389(E), dated 24th May, 2007 and No. G.S.R. 816(E), dated 12th November, 2009.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.